

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 207/TT/2024

Subject : Petition for approval under Sections 61, 62, 79(1)(c) and 79(1)(d) of the Electricity Act, 2003 and Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for truing-up of the tariff from the COD to FY 2018-19 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and the determination of the tariff for the 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for 400 kV Srinagar- Srinagar Power House Line (Deemed ISTS) under UITP Scheme.

Petitioner : Power Transmission Corporation of Uttarakhand Limited (PTCUL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and Others

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Date of Hearing : **18.6.2026**

Parties Present : Shri Abhishek Kumar, Advocate, PTCUL
Shri Aditya Pratap Singh, Advocate, PTCUL
Shri Ravi Shankar, PTCUL
Shri Illa Chandra, PTCUL
Shri Neeraj Pathak, PTCUL
Shri Himanshu Baliyan, PTCUL

Record of Proceedings

The matter was heard through a virtual hearing.

2. The learned counsel for the Petitioner argued the matter at length.
3. None appeared on behalf of the Respondents, despite notice.
4. After the hearing, the Commission directed the Petitioner to submit the following information, on an affidavit within a week, with a copy to the Respondents:

(a) The expenditure reflected in the Liability Flow Statement does not reconcile with the Additional Capital Expenditure (ACE) claimed by the Petitioner for the 2014–19 and 2019–24 tariff periods. Reconcile the Liability



Flow Statement with the ACE claimed for the said tariff periods and submit a detailed year-wise reconciliation statement.

5. The Commission further directed the Petitioner to file its written submissions, if any, within a week.
6. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

